

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 21/MP/2017

- Subject : Petition for Relinquishment of 1100 MW of Long Term Access agreed under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 of the subject Transmission Lines by the Essar Power Jharkhand Limited (3X600MW) Thermal Power Plant, Chandwa Tehsil, District Latehar in the State of Jharkhand.
- Date of hearing : 2.5.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Essar Power (Jharkhand) Limited.
- Respondents : Power Grid Corporation of India Limited and Others.
- Parties present : Shri Hemant Sahai, Advocate, EPJL
Shri Aniket Prason, Advocate, EPJL
Ms. Shruti Verma, EPJL
Shri Swapnil Verma, PGCIL
Shri Dilip N. Rozekar, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for relinquishment of 1100 MW LTA granted to the petitioner under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations.

2. After hearing the learned counsel for the petitioner, the Commission directed to list the petition for hearing after decision in Petition No. 92/MP/2015.

By order of the Commission

Sd/-

(T. Rout)

Chief (Legal)